

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/TT/2017

Subject : Approval of transmission tariff from COD to 31.3.2019 for +/- 100 MVAR STATCOM at NP Kunta Pooling Station under "Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh - Part A (Phase-I)".

Date of Hearing : 15.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. and 16 others

Parties present : Ms. Somya Priyadarshinee, Advocate, PGCIL
Shri Sandeep Kumawat, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Abhay Choudhary, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Manju Gupta, PGCIL
Shri S.S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, BRPL

Record of Proceedings

Learned counsel for TANGEDCO submitted that as per the directions of the Commission in RoP dated 18.1.2018, it has raised the issues related to advancement of the COD of the instant assets in its affidavit dated 2.2.2018. He submitted that TANGEDCO was not taken into confidence regarding the advancement.

2. In response, the representative of the petitioner submitted that it has filed its reply to the issues raised by TANGEDCO vide affidavit dated 16.2.2018 and has also filed reply to the queries raised by the Commission vide affidavit dated 9.2.2018. The representative of the petitioner further submitted that the COD of the instant assets was advanced for Grid Support and the matter was discussed in the SRPC meeting held on 17.2.2018 and it was agreed to by all the beneficiaries including TANGEDCO. She submitted that the minutes are not yet finalised and the same will be submitted after finalisation.



3. The Commission directed the petitioner to submit a copy of the minutes of the SRPC, with a copy to TANGEDCO, once the minutes are signed and directed TANGEDCO to file its response within one week thereafter. The Commission observed that it would take a decision on the basis of the minutes of the SRPC and the response received from TANGEDCO.

4. The Commission observed that the petitioner has claimed combined additional capital expenditure for the year 2017-18 and 2018-19 under Regulation 14(1)(i) undischarged liabilities as well as under Regulation 14(1)(ii) of the 2014 Tariff Regulations towards works deferred for execution and directed the petitioner to submit the revised Form 7 clearly indicating the additional capital expenditure during 2017-18 and 2018-19 separately under the various heads reconciling with the liability amount as indicated in Form 4A by 2.4.2018 on affidavit with a copy to the beneficiaries.

5. Subject to the above, Commission reserved the order in the instant petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

